

Standards Certification Mark. Reports of some Food Business Operators manufacturing/selling packaged drinking water without Food Safety and Standards Authority of India (FSSAI)/Bureau of Indian Standards (BSI) certification mark have come to notice of FSSAI. However, no such survey or safety audit has been conducted by FSSAI.

(c) and (d) As per information made available through Food Licensing and Registration System of FSSAI, 11044 licenses/registrations have been issued to Food Business Operators for different kinds of business such as manufacturing, distribution, etc. for the category of Packaged Drinking Water/Mineral Water/Bottled Water under the Food Safety and Standards Act, 2006. Regular surveillance, monitoring, inspection and random sampling of food products including packaged drinking water is undertaken by the officials of Food Safety Departments of the respective States/ UTs to check compliance with standards laid down under the Food Safety and Standards (FSS) Act, 2006, and regulations thereunder. In cases, where the food samples are found to be non-conforming to prescribed standards, recourse is taken to penal provisions under Chapter IX of the FSS Act. Recently, FSSAI has sent a communication to State/UT Governments to undertake regular enforcement activities on unauthorized manufacture and sale of packaged drinking water without FSSAI/BIS mark.

Smuggling of contraceptive pills from Bangladesh

†1773. SHRI RAM VICHAR NETAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the fact that contraceptive pill 'Sukhi' is being smuggled in a large quantity from Bangladesh in Dhubri district of Assam State adjoining international border; and

(b) if so, whether Government has conducted any research on the side effects of contraceptive pill of Bangladesh and made its report public?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) and (b) No. However recently a newspaper report has mentioned the same which has been forwarded to the State Government of Assam for taking necessary action at their end.

†Original notice of the question was received in Hindi.